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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 932/91.

Dt. of Order: 31-1-92.

1. Narasimha S/o Mallaiah	27. George,
2. Narasimha S/o Bhumiah	28. T. Satyanarayana
3. Pandu	29. G. Yadagiri
4. Sailoo S/o Rajiah	30. Saraswati
5. Mallaiah	31. Gowri
6. P. Raju	32. Shyam Rao
7. R. Shankar	33. B. Mathai
8. Sailoo S/o Pochaia	34. Narasimha S/o Somaiah
9. M. Krishna	35. Srinivas Reddy
10. Prabhu	36. Ashok
11. B. Manohar	37. M. Raja Reddy
12. Krishna	38. J. Ramulu
13. R. S. Mohan Rao	39. B. Prakash
14. Bhikshapathy	40. G. Balaiah
15. Ellaiah	41. B. Shankar
16. Shankaraiah	42. Bhagavandass Soni
17. T. Prabhakar	43. Moses
18. Venkateswamy	44. M. A. Khan
19. M. Kistiah	45. N. Narasimha S/o Balaiah
20. P. Lakshmiyah	46. K. Shrivaram
21. G. Ramulu	47. Md. Shariff
22. P. Chandraiah	48. Bhaskar
23. R. S. Appa Rao	49. Narasimha S/o Papaiah
24. T. K. Subrahmanyam	50. S. Kistaiah
25. B. Chandraiah	
26. G. RamachandarApplicants

Vs.

1. The General Manager, S.C.Railway,
Rail Nilayam, Secunderabad.
2. The Divisional Railway Manager (Meter Guage),
S.C.Rlys, Hyderabad Division, Secunderabad.
3. The Divisional Engineer, (Special Works) (Meter Guage),
S.C.Railway, Hyderabad Division, Secunderabad.
4. The Assistant Engineer (Buildings) (Meter Guage),
S.C.Railway, Hyderabad Division, Secunderabad.
5. The Assistant Engineer, Water Works (Meter Guage),
S.C.Railway, Secunderabad.

6. Veerappa, S/o Sengappa, aged 40 years.

7. Balaram, S/o Narsimha, aged 40 years.

....Respondents

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Counsel for the Applicants : Shri K.V.P.Raghava Rao

Counsel for the Respondents : Shri N.R.Devraj, S.C. *for A.P.*
No. 165

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench passed by
Hon'ble Shri R.Balasubramanian, Member (A)).

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This application is filed by Sri Narasimha S/o Mallaiah and 49 others against the General Manager, South Central Railway, Secunderabad and 6 others. Infact the prayer in this application is to direct the Respondents to correct the revised seniority list dt.14-8-91 and to fix the seniority of the applicants on the basis of the dates on which they attained temporary status. The applicants relied on a judgment of this Tribunal passed in OA 89/89.

2. Respondents have filed a counter opposing the application vehemently on the grounds that their code Rules have not been modified and that the applicants are not parties to the earlier cases decided by this Tribunal.

3. We have examined the case and heard the counsel for both sides. The two objections raised by Sri N.R.Devraj, learned counsel for the Respondents can be easily over-ruled. It is settled law that the judgment given in one case shall be *overruled*. It is settled law that the judgment given in one case shall be *overruled*.

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equally extended to all similarly placed persons. It is also not disputed that the decision in O.A.89/89 applies to this case. Such being the position we give the same directions to the Respondents in this case as in the case of OA 89/89.

Accordingly we direct the Respondents to fix the seniority of the applicants ~~reckoning the date of Temporary Status as the~~ criterion. With the above directions the application is disposed-of with no order as to costs. The Respondents shall carry out this exercise within a period of ~~four~~ months from the date of receipt of this order. No order as to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (A)

urthy
(C.J.ROY)
Member (J)

Dated: 31st January, 1992.
Dictated in Open Court.

8/6/92
Deputy Registrar (J)

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To

1. The General Manager, S.C.Railway, Railnilayam, Secunderabad.
2. The Divisional Railway Manager (Meter Guage) S.C.Rlys, Hyderabad Division, Secunderabad.
3. The Divisional Engineer, (Special Work) (Meter Guage) S.C.Rly, Hyderabad Division, Secunderabad.
4. The Assistant Engineer (Buildings) (Meter Guage) S.C.Railway, Hyderabad Division, Secunderabad.
5. The Assistant Engineer, Water Works (Meter Guage) S.C.Rly, Secunderabad.
6. One copy to Mr. K.V.P.Raghava Rao, Advocate, 4-84, Geethanagar, P.O. Malkajgiri, Hyderabad.
7. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
8. One spare copy.

pvm.

not sent
2/1/92

26/2/92 (3)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 31 - 1 - 1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.N.

in

O.A.N.C. 932/91

T.A.No. (W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

No order as to costs.

pvm.

